

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No.8174 of 2021

Bapi Choudhary @ Amit Choudhary ... Petitioner
-Versus-
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
[Through Video Conferencing]

For the Petitioner : Mr. Jitendra Nath Upadhyay, Advocate
For the State : Md. Azeemuddin, A.P.P.

Order No.02

Dated 06th September, 2021

Heard the parties.

So far as defect no.5 (e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards, the rest defects are concerned, the same are ignored.

The prayer for bail of the petitioner was earlier rejected on two occasions in B.A. No.861 of 2019 & B.A. No.4930 of 2020.

The petitioner is an accused in connection with S.T. Case No.344 of 2019, arising out of Telco P.S. Case No.110 of 2018, corresponding to G.R. Case No.2150 of 2018.

The petitioner has been implicated in the 164 Cr.P.C statements of Venkatesh Naidu and M. Anand Raju. It appears that in course of trial, both the said witnesses have been declared hostile by the prosecution therefore, diluting the allegations levelled against the petitioner.

It further appears that out of twelve charge-sheet witnesses, five witnesses have been examined and all have been declared hostile by the prosecution. The petitioner is in custody since 07.08.2018.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-VI, Jamshedpur in connection with S.T. Case No.344 of 2019, arising out of Telco P.S. Case No.110 of 2018, corresponding to G.R. Case No.2150 of 2018.

(Rongon Mukhopadhyay, J.)